MINUTES OF THE MEETING No. 11/14 dated 11.12.2013 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DGFT

LIST OF OFFICERS PRESENT IN THE MEETING IS AS UNDER:-

1. Shri Vineet Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi
2. Shri O.P Sharma, Jr. Industrial Adviser, Deptt. of CAPC(Chem.&Dy), Shastri Bhawan, New Delhi
3. Shri Dipu Shankar, Jr. Director General of Foreign Trade, Vetting Committee (F), Office of DGFT, Udyog Bhawan, New Delhi

The Committee that considered minutes of the NC Meeting No.12 for confirmation and confirmed and adopted the same without any change.

Case No. SE-168 NC No.7/2/10 Dated 11.11.13	M/s. Reliance Ind. Ltd. IC No.0.0.0

LLDPE and 40 ± 1% Calcium Carbonate)			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

17	**Case No.:5/5/83-ALC1/2013**	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00013/AM14/	RLA File: 31/83/040/00163/AM13/	Lic.No/Date:3110057093 12.02.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.8.2013. The case is re-listed for 11.12.2013.

18	**Case No.:18/5/83-ALC1/2013**	Party Name:ROHA DYECHEM PVT LIMITED	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00026/AM14/	RLA File: 03/95/040/00821/AM13/	Lic.No/Date:0310723987 13.02.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 6.9.2013. Reminder to be issued. The case is re-listed for 11.12.2013.

19	**Case No.:21/5/83-ALC1/2013**	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Approved**
	HQ File: 01/83/050/00029/AM14/	RLA File: 03/94/040/00960/AM13/	Lic.No/Date:0310723864 13.02.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their F.No.7.284/2013-TSW dated 12.11.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Indofil Lacquer EC	1 Kg	Nitrocellulose ½ SEC	0.178 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

20	**Case No.:46/5/83-ALC1/2013**	Party Name:PARAS POLYCOAT LTD.	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00054/AM14/	RLA File: 05/24/040/00430/AM13/	Lic.No/Date:0510346246 15.02.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide E-mail dated 14.6.2013. Reminder to be issued to firm & RA for hard copy. The case is re-listed for 11.12.2013

21	**Case No.:61/5/83-ALC1/2013**	Party Name:ARIES DYECHEM INDUSTRIES,	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00069/AM14/	RLA File: 08/24/040/00400/AM13/	Lic.No/Date:0810118473 18.02.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda. TA (C&PC) Chemicals to issue D/L for central excise data. Reminder issued by this office on 6.9.2013. Another reminder to be issued. The case is re-listed for 11.12.2013.

22	**Case No.:62/5/83-ALC1/2013**	Party Name:SRIRAM COMPOUNDS PVT. LTD.	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00070/AM14/	RLA File: 05/24/040/00419/AM13/	Lic.No/Date:0510346349 18.02.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 23.7.2013 issued by DIPP. 2nd D/L issued by DIPP on 6.8.2013. Reminder to be issued by TA. The case is re-listed for 11.12.2013.

23	**Case No.:80/5/83-ALC1/2013**	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00088/AM14/	RLA File: 05/23/040/00477/AM13/	Lic.No/Date:0510346443 19.02.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda and deferred the case is to be examined separately. Re-listed for 11.12.2013

24	**Case No.:13/5/83-ALC1/2013**	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00021/AM14/	RLA File: 03/95/040/00348/AM13/	Lic.No/Date:0310724589 19.02.2013	Defer Date:11.12.2013

Decision : Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 6.9.2013. Reminder to be issued. The case is re-listed for 11.12.2013.

25	**Case No.:4/5/83-ALC1/2013**	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00012/AM14/	RLA File: 03/94/040/00250/AM13/	Lic.No/Date:0310724978 20.02.2013	Defer Date:11.12.2013

Decision : Hard Copy sent to Deptt. of C&PC(Chem.Div) on 10.7.2013. Comments awaited. The case is re-listed for 11.12.2013.

26	**Case No.:59/5/83-ALC1/2013**	Party Name:ARIES DYECHEM INDUSTRIES,	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00067/AM14/	RLA File: 08/24/040/00402/AM13/	Lic.No/Date:0810118630 20.02.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued on 6.9.2013. Reminder to be issued. The case is re-listed for 11.12.2013.

27	**Case No.:72/5/83-ALC1/2013**	Party Name:ARIES DYECHEM INDUSTRIES,	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00080/AM14/	RLA File: 08/24/040/00399/AM13/	Lic.No/Date:0810118629 20.02.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued on 6.9.2013. Reminder to be issued. The case is re-listed for 11.12.2013.

28	**Case No.:73/5/83-ALC1/2013**	Party Name:COLORANT LTD.,	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00081/AM14/	RLA File: 08/24/040/00410/AM13/	Lic.No/Date:0810118579 20.02.2013	Defer Date:11.12.2013

Decision : Hard Copy sent to Deptt. of C&PC(Chem.Div) on 10.7.2013. Comments awaited. The case is re-listed for 11.12.2013.

29	**Case No.:78/5/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00086/AM14/	RLA File: 08/24/040/00397/AM13/	Lic.No/Date:0810118720 21.02.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued on 6.9.2013. Reminder to be issued. The case is re-listed for 11.12.2013.

30	**Case No.:79/5/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00087/AM14/	RLA File: 08/24/040/00403/AM13/	Lic.No/Date:0810118721 21.02.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued on 6.9.2013. Reminder to be issued. The case is re-listed for 11.12.2013.

31	**Case No.:15/5/83-ALC1/2013**	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00023/AM14/	RLA File: 03/95/040/00879/AM13/	Lic.No/Date:0310725421 22.02.2013	Defer Date:11.12.2013

Decision : Hard copy sent to Deptt. of C&PC(Chem.Div) on 10.7.2013. Comments awaited. The case is re-listed for 11.12.2013.

32	**Case No.:2/49/83-ALC1/2012**	Party Name:SOLAR CHEMFERTS PVT LTD	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Rejected**
	HQ File: 01/83/050/00903/AM13/	RLA File: 03/95/040/00863/AM13/	Lic.No/Date:0310725619 25.02.2013	Defer Date:

Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 18/4/2013 issued by Deptt. of C&PC(PC Div) followed by reminder dated 1.8.2013 issued by this office.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

33	**Case No.:60/5/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00068/AM14/	RLA File: 08/24/040/00411/AM13/	Lic.No/Date:0810118792 25.02.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued on 6.9.2013. Reminder to be issued. The case is re-listed for 11.12.2013.

34	**Case No.:74/5/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00082/AM14/	RLA File: 08/24/040/00415/AM13/	Lic.No/Date:0810118794 25.02.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued on 6.9.2013. Reminder to be issued. The case is re-listed for 11.12.2013.

35	**Case No.:82/5/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00090/AM14/	RLA File: 08/24/040/00412/AM13/	Lic.No/Date:0810118793 25.02.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued on 6.9.2013. Reminder to be issued. The case is re-listed for 11.12.2013.

36	**Case No.:51/5/83-ALC1/2013**	Party Name:ASIATIC INDUSTRIES	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Deffered**
	HQ File: 01/83/050/00059/AM14/	RLA File: 08/24/040/00404/AM13/	Lic.No/Date:0810118866 27.02.2013	Defer Date:11.12.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 11.12.2013.

37	**Case No.:92/5/83-ALC1/2013**	Party Name:RUBAMIN LTD.	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Approved**
	HQ File: 01/83/050/00100/AM14/	RLA File: 34/24/040/00255/AM13/	Lic.No/Date:3410036283 27.02.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their F.No.14010/46/2011-Ch-II dated 4.9.2013, the Committee decided to approve the case on repeat basis, as under :-

Export Item	Qty.	Import Item	Qty.
Zinc Oxide	1 Kg	Zinc Ash	1.09 Kg/Kg of export product

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

38	**Case No.:5/17/83-ALC1/2013**	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Approved**
	HQ File: 01/83/050/00178/AM14/	RLA File: 05/23/040/00482/AM13/	Lic.No/Date:0510347601 27.02.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/73/2011-Ch-II dated 19.8.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Ethoxylated Lauryl Alcohol (7 Moles) – Larydet 200	1 Kg	1. Denatured Ethyl Alcohol 2. Lauryl Alcohol 3. Silver Catalyst 4. Alumina Catalyst 5. Potassium Hydroxide	0.896 Kg 0.401 Kg 0.00029 Kg 0.000263 Kg 0.00099 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

39	**Case No.:28/5/83-ALC1/2013**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00036/AM14/	RLA File: 03/94/040/01014/AM13/	Lic.No/Date:0310726108 28.02.2013	Defer Date:11.12.2013

Decision : Hard copy sent to Deptt. of C&PC(Chem.Div) on 26.7.2013. Comments awaited. The case is re-listed for 11.12.2013.

40	**Case No.:76/5/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00084/AM14/	RLA File: 08/24/040/00420/AM13/	Lic.No/Date:0810118908 28.02.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued on 5.9.2013. Reminder to be issued. The case is re-listed for 11.12.2013.

41	**Case No.:44/5/83-ALC1/2013**	Party Name:TASKAR CHEMICALS PVT. LTD.	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00052/AM14/	RLA File: 03/95/040/00954/AM13/	Lic.No/Date:0310726621 04.03.2013	Defer Date:11.12.2013

Decision : Hard copy sent to Deptt. of C&PC(Chem.Div) on 10.7.2013. Comments awaited. The case is re-listed for 11.12.2013.

42	**Case No.:52/5/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00060/AM14/	RLA File: 08/24/040/00422/AM13/	Lic.No/Date:0810119017 05.03.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued on 6.9.2013. Reminder to be issued. The case is re-listed for 11.12.2013.

43	**Case No.:24/5/83-ALC1/2013**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00032/AM14/	RLA File: 03/95/040/00825/AM13/	Lic.No/Date:0310727321 07.03.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued on 5.9.2013. Reminder to be issued. The case is re-listed for 11.12.2013.

44	**Case No.:27/5/83-ALC1/2013**	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00035/AM14/	RLA File: 03/94/040/01120/AM11/	Lic.No/Date:0310727328 07.03.2013	Defer Date:11.12.2013

Decision :D/L dated 2.8.2013 issued by Deptt. of C&PC(Chem.Div). Reminder to be issued. Re-listed for 11.12.2013.

45	**Case No.:33/5/83-ALC1/2013**	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00041/AM14/	RLA File: 03/95/040/00901/AM13/	Lic.No/Date:0310727299 07.03.2013	Defer Date:11.12.2013

Decision : Hard copy sent to Deptt. of C&PC(PC.Div) on 10.7.2013. Comments awaited. The case is re-listed for 11.12.2013.

46	**Case No.:37/5/83-ALC1/2013**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00045/AM14/	RLA File: 03/95/040/00644/AM13/	Lic.No/Date:0310727317 07.03.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued on 6.9.2013. Reminder to be issued. The case is re-listed for 11.12.2013.

47	**Case No.:41/5/83-ALC1/2013**	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00049/AM14/	RLA File: 03/95/040/00984/AM13/	Lic.No/Date:0310727419 08.03.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda. The Committee noted that the firm has replied partly. Hence, it was decided to call for complete reply from the firm. E-mail to be issued by TA,DIPP. Re-listed for 11.12.2013.

48	**Case No.:70/5/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00078/AM14/	RLA File: 08/24/040/00427/AM13/	Lic.No/Date:0810119168 08.03.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 1/8/2013. Reminder by Email issued on 6.9.2013. Reminder to be issued. The case is re-listed for 11.12.2013.

49	**Case No.:93/17/83-ALC1/2013**	Party Name:JELL PHARMACEUTICALS PVT. LTD.	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00266/AM14/	RLA File: 03/94/040/00989/AM13/	Lic.No/Date:0310727701 11.03.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. E-mail issued on 3.10.2013 for want of hard copy. Reminder issued on 12.11.2013. The case is re-listed for 11.12.2013

50	**Case No.:31/5/83-ALC1/2013**	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00039/AM14/	RLA File: 03/94/040/00977/AM13/	Lic.No/Date:0310727830 12.03.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 6.9.2013. Reminder to be issued. The case is re-listed for 11.12.2013.

51	**Case No.:42/5/83-ALC1/2013**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00050/AM14/	RLA File: 03/95/040/00974/AM13/	Lic.No/Date:0310727826 12.03.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 6.9.2013. Reminder to be issued. The case is re-listed for 11.12.2013.

52	**Case No.:50/5/83-ALC1/2013**	Party Name:ARHAM PETROCHEM PVT LTD	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00058/AM14/	RLA File: 08/24/040/00435/AM13/	Lic.No/Date:0810119294 12.03.2013	Defer Date:11.12.2013

Decision : D/L dated 8.7.2013 issued by Deptt. of C&PC(PC Div). Reminder dated 3.10.2013 issued by this office . The case is re-listed for 11.12.2013.

53	**Case No.:56/5/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00064/AM14/	RLA File: 08/24/040/00429/AM13/	Lic.No/Date:0810119298 12.03.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 6.9.2013. Reminder to be issued. The case is re-listed for 11.12.2013.

54	**Case No.:58/5/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00066/AM14/	RLA File: 08/24/040/00431/AM13/	Lic.No/Date:0810119297 12.03.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 6.9.2013. Reminder to be issued. The case is re-listed for 11.12.2013.

55	**Case No.:43/5/83-ALC1/2013**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00051/AM14/	RLA File: 03/95/040/00674/AM13/	Lic.No/Date:0310727964 13.03.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 6.9.2013. Reminder to be issued. The case is re-listed for 11.12.2013.

56	**Case No.:32/5/83-ALC1/2013**	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00040/AM14/	RLA File: 03/94/040/01037/AM13/	Lic.No/Date:0310728283 15.03.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 12.11.2013. The case is re-listed for 11.12.2013.

57	**Case No.:28/21/83-ALC1/2013**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00314/AM14/	RLA File: 03/95/040/00675/AM13/	Lic.No/Date:0310728485 18.03.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 6.9.2013. Reminder to be issued. The case is re-listed for 11.12.2013.

58	**Case No.:29/21/83-ALC1/2013**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00315/AM14/	RLA File: 03/95/040/01021/AM13/	Lic.No/Date:0310728821 20.03.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 6.9.2013. Reminder to be issued. The case is re-listed for 11.12.2013.

59	**Case No.:86/17/83-ALC1/2013**	Party Name:CALIBRE CHEMICALS PVT.LTD.	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00259/AM14/	RLA File: 03/94/040/00301/AM13/	Lic.No/Date:0310729492 25.03.2013	Defer Date:11.12.2013

Decision : Comments awaited from Deptt. C&PC(Chem Div.). Re-listed for 11.12.2013.

60	**Case No.:85/5/83-ALC1/2013**	Party Name:RISHI CHEMICAL WORKS PVT LTD	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00093/AM14/	RLA File: 02/24/040/00206/AM13/	Lic.No/Date:0210188050 26.03.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda. A copy of application is to be forwarded Deptt. of C&PC(Chem. Div.) for comments. The case is re-listed for 11.12.2013.

61	**Case No.:29/17/83-ALC1/2013**	Party Name:ITC LIMITED	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00202/AM14/	RLA File: 09/24/040/00524/AM13/	Lic.No/Date:0910055573 27.03.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. E-mail issued on 12.11.2013 for Hard copy. The case is re-listed for 11.12.2013

62	**Case No.:30/17/83-ALC1/2013**	Party Name:ITC LIMITED	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00203/AM14/	RLA File: 09/24/040/00522/AM13/	Lic.No/Date:0910055576 27.03.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 12.11.2013 issued by DIPP. The case is re-listed for 11.12.2013.

63	**Case No.:2/17/83-ALC1/2013**	Party Name:SATYAM POLYPLAST	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00176/AM14/	RLA File: 13/24/040/00054/AM13/	Lic.No/Date:1310042625 01.04.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.10.2013 issued by Deptt. of C&PC(PC.Div). Re-listed for 11.12.2013.

64	**Case No.:8/17/83-ALC1/2013**	Party Name:SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File: 01/83/050/00181/AM14/	RLA File: 09/24/040/00612/AM13/	Lic.No/Date:0910055650 02.04.2013	Defer Date:11.12.2013

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Decision :D/L dated 18.9.2013 issued by DIPP. Reminder to be issued. The case is re-listed for 11.12.2013.

65	**Case No.:71/5/83-ALC1/2013**	Party Name:FUSO GLASS INDIA PVT.LTD.	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File :01/83/050/00079/AM14/	RLA File :04/24/040/00148/AM13/	Lic.No/Date:0410144670 03.04.2013	Defer Date:11.12.2013

Decision :D/L dated 18.9.2013 issued by DIPP. Reminder to be issued. The case is re-listed for 11.12.2013.

66	**Case No.:79/17/83-ALC1/2013**	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Approved**
	HQ File :01/83/050/00252/AM14/	RLA File :03/94/040/00983/AM13/	Lic.No/Date:0310730612 05.04.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/172/2011-Ch-II dated 13.11.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
KV-LITE AFFF 9009 AQUEOUS CONCENTRATE FOR FIRE FIGHTING CHEMICAL. (Net Content of –(a) Fluorinated Surfactant: 6% W/V (b) Butyl Carbitol: 36.00% W/V	1 Litre	1. Fluorinated Surfactant (Surface Active Agent) 2. Butyl Carbitol (Butyl Diglycol Ether)	0.060 Kg 0.360 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

67	**Case No.:80/17/83-ALC1/2013**	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Approved**
	HQ File :01/83/050/00253/AM14/	RLA File :03/94/040/01137/AM13/	Lic.No/Date:0310731053 10.04.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.46011/85/2007-PC-II dated 22.10.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
White Master Batch 1052 (Containing 50 ± 1% Titanium Dioxide 30 ± 1% LLDPE and 20 ± 1% Calcium Carbonate)	1 Kg	1. Titanium Dioxide 2. LLDPE Granules 3. Calcium Carbonate 4. Fumed Silica 5. Optical Brigther	0.5150 Kg 0.3090 Kg 0.2000 Kg 0.0010 Kg 0.0050 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

68	**Case No.:4/17/83-ALC1/2013**	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File :01/83/050/00177/AM14/	RLA File :31/83/040/00006/AM14/	Lic.No/Date:3110057928 15.04.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda. The Committee decided to ask Central Excise Department, Pune to furnish the data. Re-listed for 11.12.2013.

69	**Case No.:6/17/83-ALC1/2013**	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File :01/83/050/00179/AM14/	RLA File :31/83/040/00007/AM14/	Lic.No/Date:3110057931 16.04.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda. The Committee decided to ask Central Excise Department, Pune to furnish the data. Re-listed for 11.12.2013.

70	**Case No.:7/17/83-ALC1/2013**	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File :01/83/050/00180/AM14/	RLA File :31/83/040/00202/AM13/	Lic.No/Date:3110057932 16.04.2013	Defer Date:11.12.2013

Decision :Comments awaited from Deptt. of C&PC(Chem. Div). Re-listed for 11.12.2013.

71	**Case No.:37/17/83-ALC1/2013**	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File :01/83/050/00210/AM14/	RLA File :09/24/040/00003/AM14/	Lic.No/Date:0910055775 17.04.2013	Defer Date:11.12.2013

Decision : Hard copy sent to Deptt. of C&PC(Chem.Div) on 21.8.2013. Comments awaited. The case is re-listed for 11.12.2013.

72	**Case No.:72/17/83-ALC1/2013**	Party Name:BEE CHEMS	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File :01/83/050/00245/AM14/	RLA File :06/24/040/00006/AM14/	Lic.No/Date:0610031959 10.05.2013	Defer Date:11.12.2013

Decision : Hard copy sent to Deptt. of C&PC(PC.Div) on 6.9.2013. Comments awaited. The case is re-listed for 11.12.2013.

73	**Case No.:73/17/83-ALC1/2013**	Party Name:BEE CHEMS	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File :01/83/050/00246/AM14/	RLA File :06/24/040/00005/AM14/	Lic.No/Date:0610031958 10.05.2013	Defer Date:11.12.2013

Decision : Hard copy sent to Deptt. of C&PC(PC.Div) on 6.9.2013. Comments awaited. The case is re-listed for 11.12.2013.

74	**Case No.:67/26/83-ALC1/2013**	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Approved**
	HQ File :01/83/050/00390/AM14/	RLA File :02/24/040/00057/AM14/	Lic.No/Date:0210192629 02.08.2013	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No. 46011/101/2009-PC-II dated 1.11.2013, Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Double Sided Decorative Laminated Sheets (without barrier paper) average weight 1.45 Kg +/-2.5% for 1.00 mm thickness	1 Sq. Meter	1. Kraft Paper (60 gsm-270 gsm) 2. Base Paper (50 gsm-150 gsm) 3. Tissue Paper (20 gsm-38 gsm) 4. Phenol 5. Melamine 6. Methanol 7. BOPP Film	1.016 Kg 0.266 Kg 0.066 Kg 0.318 Kg 0.266 Kg 0.186 Kg 0.011 Kg

Note:-

i) The above norms have been worked out for 1.0 mm thickness with an average weight Of 1.45 Kg +/-2.5%/Sq. Meter

ii) In the case of variation in thickness/weight, the quantity of items of imports i.e. Kraft Paper, Phenol and Methanol to be allowed by adopting the formula as follows:-

$$\frac{A \times B}{C}$$

A= Quantity of Kraft Paper, Phenol and Methanol allowed for 1.0 mm thickness with average weight of 1.45 Kg/Sq. meter of export product

B= The thickness or weight / Sq. Meter of Double sided Decorative Laminated Sheet (without barrier paper) to be exported

C= Either the thickness of 1.0 mm or weight of 1.45 Kg +/-2.5%/Sq. Meter of 1.0 mm thickness of the export product

iii) The quantities of Base paper, Tissue Paper, Melamine and BOPP Film will remain unchanged irrespective of change in thickness or weight of export product i.e. of Double Sided Decorated Liminated Sheet (without Barrier paper).

iv) The above Norms can be applicable for export product having thickness from 1.00 mm to 30 mm.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

75	**Case No.:1/25/83-ALC1/2013**	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File :01/83/050/00322/AM14/	RLA File :03/95/040/00393/AM14/	Lic.No/Date:0310748369 04.09.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 12.11.2013 issued by DIPP. The case is re-listed for 11.12.2013.

76	**Case No.:1/33/83-ALC1/2013**	Party Name:SHOBIKAA IMPEX,	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File :01/83/050/00533/AM14/	RLA File :32/24/040/00008/AM14/	Lic.No/Date:3210067446 18.09.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 11.12.2013

77	**Case No.:1/29/83-ALC1/2013**	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File :01/83/050/00462/AM14/	RLA File :30/24/040/00034/AM14/	Lic.No/Date:3010097384 08.10.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. E-mail to be issued. The case is re-listed for 11.12.2013

78	**Case No.:2/33/83-ALC1/2013**	Party Name:ASIATIC INDUSTRIES	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Deferred**
	HQ File :01/83/050/00534/AM14/	RLA File :08/24/040/00328/AM14/	Lic.No/Date:0810126219 31.10.2013	Defer Date:11.12.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 11.12.2013

79	**Case No.:3/33/83-ALC1/2013**	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:33/83-ALC1/2013 13.11.2013	**Status:Case Approved**
	HQ File :01/83/050/00535/AM14/	RLA File :34/24/040/00198/AM14/	Lic.No/Date:3410038384 01.11.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/17/2012-Ch-II dated 7.11.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffin (51-55% Chlorine Content)	1 Kg	1. Paraffin (C8-C30) 2. Stabilizer (Epoxidised Soya Bean Oil) 3. HM/HDPE Granules (Moulded Grade) for Drums	0.550 Kg 0.01 Kg As per Packing Policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Date:29.11.2013
Place:New Delhi

Daya Shankar
Dy. Director General of Foreign Trade

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